RAJYA SABHA

Tuesday, the Und July, 1986)31 Asadha, 1908 (Saka)

The House met at eleven of the clock,

Mr. Chairman in the Chair.

1

ORAL ANSWERS TO QUESTIONS Cotton destroyed by fire in Andhra Pradesh

*61. PROF. C. LAKSHMANNA: Will the Minister of TEXTILES be pleased to state-.

- (a) whether it is a fact that huge stocks of cotton belonging to the Cotton Corporation of $lndi_a$ and tw_0 private companies Stqjd a Ko property worth crores of rupees 'v/t s destroyed in a major fire at Pulladi-gunta near Guntur town of Andhra Pradesh on that 10th June, 1986; and
- (b) if so, what were the causes of the fire and what are the details of the less of cotton and property as a result thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN): (a) and (b) j A Statement is laid on the Table of the House.

Statement

Ca) and (b) There was a fire at M|s. Seshadri Cotton Ginning and Pressing Fac-| tory; Pulladigunta on the 10th June, 1986. The factory was hired by Cotton Corporation of India for processing its stocks and worth Rs. 77.5 Iakhs approximately, pro-red stocks of Cotton Corporation of India worth Rs. 77.5 lakhs approximately, property and goods worth about Rs. 1 crore | belonging to private parties including the owner of the factory are reported to have been destroyed. The cause of the fire is under investigation.

PROF. C. LAKSHMANNA; Mr. Chair man. Sir. the fire took place on the 10th June. 1986 and there has been a loss of Rs. 77.5 iakhs worth of goods for the Cotton Corporation of India. It is also stated that approximately Rs. 1 crore has been the lo?s of the private parties. And it j is also stated that most of these have been j 724 RS—1.

covered by insurance. I would like to know from the hon. Minister whether any cause *prima faci_c* could be established or is there some foul play in this.

SHRI KHURSHID ALAM KHAN: Sir, the departmental enquiry which was conducted by one of the Directors of the Corporation failed to establish some definite causes and, therefore, I decided to hand over the case to the CBI," and the CBI are investigating into it

PROF. C. LAKSHMANNA; Sir. as in the case of this particular incident and also in some of the other deals, there have been increasing numbe_r of involvements on the part of some companies or the other, In view of this, what specific steps will be taken by the Government of India to prevent the abuse of such facility by these parties?

SHRI KHURSHID ALAM KHAN: Sir, everything possible-is done to ensure that no such practices are allowed to continue. I will be obliged to the hon. Member that if he has got any. particular information he could pas_s it on and we will look into it.

MR. CHAIRMAN: Question No. 62.

Loans given to the Reliance Textile Industries by the Nationalised Banks

*62. DR. (SHRIMATI) SAROJINI MAHISHI :t SHRI VIRENDRA VERMA:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that ove, Rs. IOO crores were loaned by the nationalised banks to Reliance Textile Industries in complete violation of the banking norms and in defiance of the directions of the Board of Directors of the banks;
 - (b) if so. what are the details thereof; and
- (c) whether Government have made any inquiry into the advances made by

fThe question wa_s actually asKed on the floor of the House by Dr. (Shrimati) Sarojini Mahishi.

the nationalised banks to the Reliance Tex. tile Industries; if so, what is the result thereof stating the action taken or propo sed to be taken by Government in the matter?

Orai Answers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI); (a) tO (c) A" Statement is laid on the Table of the House.

Statement

- (a) to (c) Reserve Bank of India has reported that according to available 'nformation, in 1985, 9 Banks had granted loans in India totalling Rs. 59.28 crores to 63 Companies which are reportedly connected with Reliance Industries Ltd. against the security of shares/debentures of Reliance Industries Ltd. Preliminary findings of the Reserve Bank of India are given in the enclosed Statement, (see below). Pursuant to the preliminary findings, RBI in exercise of powers conferred under Section 35 and 35A of the Banking Regulation Act read with Section 36 thereof and all other powers vested in the RBT under the said Act has set up a Committee with the following terms of reference:
 - (i) to enquire into the circumstances connected with the aforesaid advances made by various banks during t'ne year 1985 againsl the security of shares|debentures of Reliance Industries Ltd.;
 - (ii) to determine whether or not in making the aforesaid advances the banks or any bank had acted in conformitywith normal banking practices and pro cedures and, in particular, with directions and guidelines issued by the RBI from time to time for regulating grant of advances against the security of shares/debentures;
 - (in) to determine whether the aforesaid advances were sanctioned within the powers of the respective sanctioning authorities and whether there were any irregularities or improprieties with respect to such advances;
 - (iV) to consider whethe,- it is necessary to modify or supplement the existing directions and guide'ines of the RBI for

regulating bank advances against the secuit. y of shares/debentures keeping in view the interests of the banking system as also of trade and industry; and

(v) to consider any other relevant matter which may be referred to the Committee.

The Committee has been asked to submit its report in two months.

Preliminary findings of the Reserve Bank of India as per the Report submitted to Government of India, pending further examination are as follows:-

- (i) Based on the scrutiny of the accounts. 9 Banks have given advances in India totalling Rs. 59.28 crores in 1985 to Companies, prma facie connected with Reliance Industries Ltd., against shares/debentures of Reliance Industries Ltd. Although the total number of loan accounts with different banks is 187 some companies have availed finance from more than one bank and, as such, the number of companies which were given loans works out to 63 only.
- (ii) In the case of all Banks which have sanctioned advances to Companies in 1985, substantial deposits of RIL have been placed with them (not as collateral for the advances). The atiaregate deposits placed with Banks by RIL at Rs. 91.90 crores are nearly 1.5 time, the total amount of advances granted to the Companies connected with RIL.
- (iii) Seyeral Companies were established only very recently (in 1984 or 1985) with meagre capital, and in certain cases, even with a capital of only Rs. 1.000 or Rs. 10.000 had borrowed amounts of as much as Rs. 95 lacs. Certain Companies, although established earlier, had approached these Banks for one time faciUtv only against the shares/ debentures of RIL but the Banks had no' obtained op'nion from their previous bankers, alfhouch the names of bankers were indicated in the applications. The business activity of almost all the Companies is stated as "trading in yarn, fabrics, shares and securities". The purpose of loans is generally stated as "for

- , working capital" or "for purchase of shares" or "for purchase of shares/debentures of RIL".
 - (iv) In all the cases, the security off ered was shares/debentures of . RIL. Even where the purpose was mentioned as "working capital", the requirements of the Companies for working capital towards their business (viz., trading in yarn, fabrics, shares and securities) were not assessed. In some cases, the shares offered were held in the names of borrowing companies themselves or ia the names of other companies connected with RIL. The main consideration for these disbursalg of loans of these Com panies seems to be availability of secu rity (share/debentures of RIL) commanded high premium in the market ind t'ne Banks never bothered about the repaying capacity of the borrowers having regard to their business.
 - (v) The advances were given in September/October 1985 in most of the cases; 'F' Series of RIL had closed by that time.
 - (vi) The Banks have not ensured end use of funds lent. In most cases the funds had bee_n withdrawn by "Self" cheques or transferred to the accounts of other connecter concerns.
 - (vii) In terms of RBI directives, DBOD No. Ins. H27/C. 450A-70 dated 28th August 1970, every banking company which grants o_r renews an advance limit ove_r Rs. 50,000/- against the security of shares, shall stipulate as one of the conditions of such grant or renewal that the said shares shall be transferred to it_s name. The Banks have generally complied with the provisions of the aforesaid directives.
 - Cviii) So far as "stipulation of instalments, for repayment of loans is concerned, the Banks have mostly granted the loans repayable within 2-1/2 years in half-yearly instalments and i_n some cases, the repayment was to be made within a year. Thus, the banks have compiled with thi_s requirement. They have not granted long-term loans for periods exceeding 5 years, which require approval of RBI.

- (ix) By granting large advances to companies connected with RIL against the shares of RIL and for the purpose if purchasing shares/debentures of RIL, perhaps with a view to strengthening the controlling interest, the Banks have not adhered to the spirit of RBI guidelines, viz., that the advances should generally be granted to assist genuine productive activity.
- 2. The above preliminary findings, which are based on a quick scrutiny of accounts m Bombay, are subject to confirmation in the light of further enquiry to be undertaken by the Committee which has been set up by the Reserve Bank of India on 14th July 1986.

DR. (SHRIMATI) SAROJINI MAHISHI; Sir, the Reserve Bank of India Act was, there having very stringent rules and regulations. And the reminder to that extent was given to the Banks also in 1978 and again in August, 1985. In spite of these things, Sir, how was it that the Banks gave the loans to the Reliance Company? They not only gave the loans but it was also discovered by the Reserve Bank of India that this transaction had not been reported. But later when it was discovered by the Reserve Bank, an Inspection Team was appointed and the Inspection Team went into the whole matter. The Team has given its interim report also. And in the interim report they say that obviously the rules and regulations which were there according to the Reserve Bank of India for lending of loans have been flouted. And these different companies which were connected with the Reliance went on asking for loans. And the Punjab National Bank have rejected that. And the report points out again that on July 10. 1985. the Board of Directors of the Bank of India sanctioned Rs. 50 lakhs each to the following ten companies and from the very names of these companies. Sir, you can make out. They are: The Inspiration Investment and Trading Company Limited, the Erasmic Textiles Limited, the Exclusive Textiles Limited, the Resen Trading Company, the rpana Trading Company, the Jagadamba Investment 'and Trading Company Ltd., tbe Jagdishwara Investment and Trading Company Limited, the Kanak'hal

Investment and Trading Company Limited, the Kartikaya Investment and Trading Company Limited, the Kedariswara Investment and Trading Company. From the very names of these companies you can make out. Some of these companies were started very recently. They had the deposits of Rs. 1,000 or Rs. 10,000. Even then, they have been getting these loans. These loans were advanced for what purpose? It was for speculative purposes. And the rules under the RBI Act say that they should be for the productive purpose only and not against security of Uie shares of the company. But, Sir, I would like to know how this was discovered at such a later stage and how these companies which have come into existence very" recently have been able to get the loans. I would like the Finance Minister to answer these questions.

SHRI VISHWANATH PRATAP SINGH: Sir, there were series of articles in the newspaper that drew the attention towards certain matters of loaning regarding the Reliance debentures series. The RBI conducted a preliminary inquiry and came up with a preliminary report by going through some of the Bank accounts. So far as the report is concerned, I am ready to lay it on the Table of the House, the report of the CBI that we have received and share with the House whatever information we have got from the RBT. So far as the RBi guidelines are concerned, in this preliminary report one is that if the loan is beyond five years then permission should be taken by the RBI. This has, by and large, been honoured by the banks and the loans are within five years. But what the hon. Member has said that the RBI has advised banks time and again that advance against shares should not be give_n for speculative purposes and the ban-£9 should exercise caution against makine advances against shares, both from the point of ifs effect on the borrowers' ability to repay and because advances aeainst la-'ee blocks of shares are liable to be used for other short term purposes. On this, this is 'he RBT renort T nm reading it from, there. In the findincs on Policy reearding credit, the RRT has concerned itself much more with what the advances are for ra'her

than what the advances are against. The bank sLjould in considering the proposal for advances against shares primarily take into account the nature, purpose and need for credit facilities ensure that the bank finance is not utilised for sPeculative or anti-sociai purposes. However, by granting large advances to companies connected with RIL against the shares of RIL and for the purpose of purchasing shares and debentures of RIL perhaps with a view to strengthening the controlling interest the banks have adhered to the spirit of our guidelines that the advances are generally being granted to assist genuine productive activity. This is the RBI preliminary report. The other things that have been pointed out are regarding appraisals. About that the RBI preliminary report says that appraisal of proposals for advances has not been done properly by the banks. Several companies were established only very recently in 1984 and 1985 with meagre capital, as the hon. Member has said. And in certain cases even with a capita! of Rs. 1.000 or Rs. 10,000, and they borrowed amounts of as much as Rs. 95 lakhs. Certain companies although established eariier had approached these banks for one time credit facility only against the shares and debentures of RIL but the banks had not obtained the opinion from their previous bankers, although the names of the bankers were indicated in the application. The registered addresses of several companies have been shown as 222, Maker Chamber, Fifth Floor, Nariman Point, Bombay, which is the address of RIL. When one of our inspecting officers visited the said premises, no name boards of the oneratine companies were exhibited, nor any official representatives of such companies were present there. It also goes on to say that. . .

to Questions

MR. CHAIRMAN: Nothing is in the Annexure. Wherefrom are you reading?

SOME HON. MEMBERS: We have also not received it.

SHRI VISHWANATH PRATAP SINGH; T am sorry, Sir.

SHRI SANKAR PRASAD MITRA: Si., in answer to fne question this has not been g'ven.

SHRI VISHWANATH **PRATAP** SINGH; Anyway, Sir, 1 am giving full Teport t₀ the House. Therefore, for the benefit of the House, I am reading the relevant portion, in all the cases the security offered was shares and debentures af RIL even where the purpose was mentioned as working Capital, The requirements of 'he companies for working capi- . tal towards their business that is trading in yarn; nd fabric share and securities was not assessed In some cases the sh'ares offered were held in the names of the borrowing companies themselves or in the names of the companies connected with RIL. In certain cases it was indicated that directors of the companies were employees of RIL. In several cases although th>t connection of the companies with RIL h'as not been mentioned the accounts were introduced to banks by the RIL «r Ambanis. The advances were given in September/October 1985 in most of the cases; V Series of RIL had closed by that time. Only in the case of BCCI loans were sanctioned against allotment of these debentures. Then, ; says, banks have not ensured end use of funds lent. In most cases, funds have been withdrawn by Self cheques or transferred to account, of other connected concerns with. Syndicate Bank. At Syndicate Bank also, frequent transfers of funds from one company to another or on account RIL were noticed.

So, these are, I suppose, the main substantive portions of the RBI repat. When fnis was the preliminary finding based on certain preliminary les investigations, the RBI thought to constitute a rommittee to go into details and to verify al' these facts further. That committee has been formed; it has been asked to give report within two months And the terms of re-ference are: to enquire int₀ t'ne circumstances in which loans 'and advances have been given; whether the normal banking practices have been followed, and \vhether RBT guidelines have been followed, and also whether there 'nas been any excess o!f anyone using more powers than sanctioned by th₆ Boards, etc. It has been given 'n the statement itself.

So, I have shared all the facts that I have. I am giving t_0 the House fhe report of the **RBI**. Committee has been set up at the highest level to go "to all these matters.

DR (SHRIMATI) SAROIINI MAHISHI: Did not the banks know that the 'E' Sales of non-convertibie debentures could fetch Rs. 'F Series could fetch 57 crore_s and th_e other Rs. 270 crores, together netting something like Rs. 327 cro-es, which would by an investment fetch only 13.5 per cent interest, whereas they could borrow this loans at the rate of 18 per cjnj inteiest? Could the RBI not read in between the lines? Could the Finance Ministry not read in between the lines as to for what purpose they were asking these loans? lt waci for specullative purpose so that capital gain would 400 per cent. up by known all these things, how was it allowej to happen? The Government or the RBI could come to know of it later. Such things must have happned in t'ne case of so many other also. It is a very conspicuous and flagrant violation , of the rules and regulations of the RBI. In spite of strict reminders in August these things have been done in 1985. September/October 1985. I would like to know how the vigilance part is working and h°w were these things allowed to continue.

SHRI VISHWANATH PRATAP SINGH; There is no question of allowing it to happen, as if permission was asked and it was allowed to happen But '* has happened At the very first instance, we have taken the fullest action.

And so far as convertibility is concerned, the fion. Member knows that far the non-convertible series, even for non-con-vertible Portio_{n 0}f 'E' Series a_s well as of 'F' Series the Government did not allow convertibility.

श्री बीरन्द्र वर्मा : सभापति महोदय, माननीय वित्त मंत्री जी बताने की कृपा कर्गे कि रिजर्व बैंक आफ इण्डिया के इंसपेक्टर ने यह रिपोर्ट कब दी और क्या माननीय वित्त मंत्री जी को केवल अखबारों को कटिंग से हो इन अनियमितताओं की, इर्गेलरिटीज की जानकारी हुई अथवा रिजर्व बैंक आफ

इंडिया के इस्पेक्टर की रिपोर्ट उन्हें प्राप्त हुई थी। यह भी मान्यवर, बता दें कि जो उन्होंने अपने उत्तर में बताया है, उन्होंने कमेटी गठित की है, तो गालवन यह कमेटी रिजर्व बैंक ने गठित की है, तो कब गठित की गई है ? और क्या माननीय मंत्री जी को यह भी जानकारी है कि बोर्ड आफ डायर क्टर्स के स्पंसिफिक रिजाल्यन के अगेन्स्ट उनके डिप्टी जनरल मैनेजर ने दिसयों कम्पनियों को. जैसा आपने खद अभी पढ़ा है एक हजार की उनकी शेयर-पंजी, पांच हजार की शंयर-पूंजी, दस हजार की शंयर-पूंजी उनकी इविवटी, डेट इक्विटी की रोसी 1:43 के मुकावले 1:292 के हिसीब से उनको ऋण दिया गया। क्या मंत्री जी को यह जानकारी है और अगर ये बाते सिद्ध हो जाती है तो एसा फ्रांड करने वाली रिलायंस कम्पनी को ब्लंकलिस्ट करणे जिससे उसके डायरेक्टर्स को किसी बैंक से भविष्य में कर्जा न मिले और दिश भर में जो कम्पनियां गड़बड़ियां कर रही हैं उनकी रिजर्व वैंक लगातार जांच रहेगा ।

श्री विश्वनाथ प्रताप सिंह: जहां तक इंस्पैक्टर्स की रिपोर्ट है, वे अपनी रिपोर्ट आर.बी.आई. को दोते हैं और जो आर.बी. आई. से आता है वह हमारे पास है।

एक माननीय सदस्य : जाप है ल्पलैस है ।

श्री विश्वनाथ प्रतीप सिंह : जहां कहीं भी इंस्पैक्टर्स रिपोर्ट कर रहे हैं वे सब गवर्न-मेंटकों भेजें, इसका कोई अर्थनहीं होता। पहले से ही सरकार की ओर से कदम लिए गए हैं। आप ऐसी बीजेंन कहैं।

श्री बीरोन्द्र बर्माः कमेटी कव गठित की ?

श्री विश्वनाथ प्रताप सिंह : 14 जलाई का नोटिफिकेशन हैं।

श्री बीर नेंद्र बर्मा: 14 जुलाई '85 या 14 जलाई '86 ? साल भर से गड़बड़ चल रही है।

श्री विद्यनाथ प्रताप सिंह : रिपोर्ट है कि अवतबर-नवम्बर में लांच हुए । आप यह नहीं कर सकते कि जितनी बैक्स है हिन्दू-

स्तान में, जो लोन कर रही है उनसे कहा जाय कि गवर्नमेंट को रिपोर्ट कर डैली। कुछ व्यवहारिकता रिखए प्रश्न में । उसका सिस्टम है, रिपोर्ट बोर्डिस के चेयरमैन के पास जाती है। अगर कोई चीज नोटिस में आती है तो एक्शन लिया जाता है। जैसे यह चीज नोटिस में आई तो तरन्त बारे में कार्यवाही की गई। आर. थी. आई. की प्रिलिमिनरी रिपोर्ट आ गर्ड। उनको और गहराई में जाना है और सबकी बात सनकर फाइनल निर्णय लेना है। जब यह गवर्नमें ट के पास आया तो एक कमेटी गठित करके उससे जांच करवाई जाय यह फौसला किया गया । उसके अन्दर डिप्यूटी गवर्नर रंगराजन, एडीशनल संकेटरी, मिनिस्ट्री आफ फाइनेंस, गीता कृष्णन, प्रिंसिपल लीगल एडवाइजर रिजर्व वैक, बी. सी. हैंगड़े और श्री एस. एम. बगाई, कमिस्नर आफ इनकम टीक्स, सैन्ट्रल बोर्ड आफ डाय-रेक्ट टेक्सेज मेम्बर बनाए गए हैं और उससे कहा गया है कि दो महीने के अन्दर रिपोर्ट दे ।

to Questions

श्री विज्ञनाथ प्रताप सिंह : सिद्ध हो क्या किया जायगा ?

श्री विश्वपाथ प्रताप सिंह : सिवध हो जाने पर कानुन के अन्दर जो है वह सब किया जायगा । उसमें दो राय का सवाल नहीं है ।

श्री बीरोन्द वर्मा: ब्लैक लिस्ट ?

श्री विक्त्यनाथ प्रताप सिंह : मैं ने कह दिया है कि कानन के अन्दर जो कछ सम्भव है वह सब किया जायगा ।

MR. CHAIRMAN: shri Sh'arad Yadav (Interruption) He is a new Memeber. He has precedence.

श्री शरव शावव : श्रीमन्, किसानों और मजदरों को जब बैंक से लोन मिलता है तब उनके लिए बहुत कान्न हैं। तत्काल पकड़ लोंगे। यह घोटाला करोड़ों रुपये का है। इसमें बड़े-बड़े अधिकारी इनवाल्वड हैं। मैं फाइनेंस मिन्सिटर साहब से पछना चाहता हां कि जो अधिकारी इस घोटाले में इन्वाल्ब्ड है उनको बर्खास्त करके सी.बी.आई. की जांच का काम दोंगे। इतना वडा घोटाला ही, साल-डोढ साल से बात चल रही है। वया इसमें तत्काल कार्यवाही करन का आपका मन है या नहीं ?

श्री विद्वनाथ प्रताप सिंह : ता की आर.बी.आई. कमंटी वरि उसके बाद अगर कोई एंसी चीज सी.बी.आई. जिसम आती है कि की इंक्बायरी की जरूरत हो तो लिये निर्णय लिया जा सकता है। लेकिन अभी एक उचित कदम उठाया गया है जो परिपेक्ष्य है उस को दोखते हुए । डोढ साल का सवाल ही नहीं उठता । यह जैसे ही हम लोगों के नोटिस में आया, इंस्पेक्टर्स ने आर.बी. में यह बात सरकार उठाया और उसने आर्ड में कोई विलम्ब नहीं हुआ।

SHRI NIRMAL CHATTERJEE: Sir, the Government of India has a policy fo selfreliance and it seems that it has to be achieved through 'Reliance'. It seems so because this Reliance has access *o bank funds, 'h'as access to government, has access to non-resident Indian funds, has acces_s t₀ aii kinds of things Now the Finance Minister in his reply says that the preliminary report indicates that they are guilty, there is some guilt, but the details are being enquired into by the Reserve Bank of India only about the banking operations. Sir, there is no doubt that Reliance has access to bank people. Now my question is this. Fifty-nine companies are involved, they have got Reliance debentures and shares. What are they doing with this fund? Is there an enquiry by the Reserve Bank of India about this? The need of 'he situation; a CBI enquiry into this Reliance company apart from the RBI enquiry into the banking operations In this connection, may I make a mention that Reliance also gets certain customs duties facilities also?

MR. CHAIRMAN: You put up a separate question about this.

SHRI NIRMAL CHATTERJEE: It involves Finance Ministry. That $;_s$ why I am raising this.

Has the Government initiated any steps to enquire into the things of the Reliance

'and t'hese 59 subsidiary compame_s either through CBI _Q through Revenue Intelligence, whatever ageneies are there? On the banking side, are they taking any disciplinary action o_r have they suspended any of the management personnel of these banks the guilt against whom has *prima jade been* established? Even on the basis of preliminary enquiry have any suspensions taken place?

SHRI VISHWANATH PRATAP SINGH: About the question, what they are doing with the money that they have taken as l'an from the banks, t'ne Reserve Bank is looking into the end use of the money that has been taken as loan. (*Interruptions*). I am telling you the fact

MR. CHAIRMAN: At the end of the answer if you are not satisfied I will give you another chance.

SHRI VISHWANATH PRATAP SINGH: You have asked, what 'hey 'have done with the money that they have take_n from the ^{ban}k as loan, that ;_s, the end use o'f these funds has to be known. The Reserv_e Bank of India is looking into the end use of the funds that these 59 companies hav_e acquired as loan from the banks So, th_e end use is being enquired inio whether the funds are being properly used for the purpose for which they had bee_n taken. So, the end use is being examined.

About enquiry by other ageneies, setting up oif a Committee doe_s no rule out other investigative agencies of the Revenue Department, b_e it the Revenue intelligence, b_e it the Economic Intelligence Bureau. If any substantive matter come_s up, that will be pursued by thes_e agencies.

Regarding customs duty facilities, I think customs duty facilities are gi^{ν} en on commodities. Tf there is 'any specific information with th_e bon Member which relates to Reliance, certainly I am ready to go into that.

Coming to the question of suspension, etc., of $cours_e$ investigation i_s going on

into this, but $m^a y$ I tell you that there was one case in which here was backdating of iL.C? Another is the case of PTA imports. Action has been taken and officers have been suspended •" Canara Bank On Ihat account j_t is not that we have com_e across evidence and $n_0 t$ taken action. In the case of Reliance, officers of the bank have been suspended.

MR. CHAIRMAN.. I am satisfied with the answer

SHRI NIRMAL CHATTERJEE; I thought you will allow m_e if I am not satisfied.

MR. CHAIRMAN: The answer is total. I am satisfied with the answer. Now Mr. Kulkarni.

SHRI A.G. KULKARNI: It seems that the Reliance have played: fiddle-faddle with every institution in this country-trie banking institutions, bureaucracy, the Ministry-they are all-in ieague with the Reliance. In this particular connection the Minister has given the figure of about Rs. 59 crores. To my knowledge, Indian and NRI funds together come to about B^s- 180 creres. It i_s re'ally surprising how Reliance have brought fictitious names as Dr. Mahishi has just no w read out Sir, he has brought >n Gods also. Perhaps you will yourself be surprised if I read only a few names.

MR. CHAIRMAN: I hope ther $_{\rm e}$ is no Venkatararrfana.

SHRi A. G. KULKARNI: Venkatesh-wara is there, not Venkataramana. First it starts with God Ganesha: Sumukhaya, Ekad'antaya, Kapilaya—10 lacs each. What is this? Is this the Reserve Banks? The Deputy Governor, Mr. Ghosh, has to be suspended immediately because he has connived at if everywhere. Then Sandhya Mantra, Kesava, Narayana. M'adhava—10 lacs each. Sir, I do not want to take yolr name, but Venkateshwara is there. Then Lord Shiva h'as been brought in: Girija, Divya Inc.—10 lacs each, Natrajaya— 10 lacs, Kartikaya—10 lacs. I have got these photostat copies of your Reserve Bank statement. I have mentioned that

Dr. Ghosh and you say he has again been appointed. It is really surprising. Sir. it is done through that Deputy Governor. He did every thing in this and then he comes again. It was speculative. The rate of Reliance debentures Was Rs.120 in January 1985 and in April '86 it is Rs. 390. Who is benefiting? The common man, or what Yadava is waiting for? Mr. Poojari is having loan melas and these industrialists have 'a'l along tampered with

the bureaucracy and government.

MR. CHAIRMAN: Your time j_s up.

SHRI A. G. KULKARNI-. Only one minut_e more. Sir Some friends have stated about _th_e CBI enquiry. Actually CBI enquiry was instituted 'and withdrawn under the pressure °f another Ministry. I challenge you. You say it was not instituted Actually it was instituted 'and will-drawn unde, ¹- pressure.

In this connection, I will only ask you my last point You have. replied to Dr. Nirmal Chatterjee's question whether you will immediately withdraw.

SHRI VISHWANATH PRATAP SINGH; Which instance you a,re referring to? You are saying that CBI enquiry was withdfawn.

SHRI A. G. KULKARNI: It wa_{s r}e^
ported in the press that CBI enquiry against
Reliance

SHRI VISHWANATH PRATAP SINGH: Which year, which period you are referring to?

SHRI A. G. KULKARNI; 1985

SHRI VISHWANATH PRATAP SINGH; AU right, 1 will answer you.

SHRI A. G. KULKARNI: The_n it was withdrawn, as pe,^r the PTI news when UNI recorrected that this ;_s tbe news. But whatever it js, whether you appoint CBI enquiry oi not, what I want t_Q know whether you would "assure this House that these loans of Rs. 100 crores will be withdrawn from these Reliance beneficiaries or from these surrogate names

like Kesava and Shiva and _all those Gods which have Purchased these debentures and ag'ain put the money back from wher_e it has come.

SHRI VISHWANATH PRATAP SINGH: Sir, firstly, equating actions of certain banks with that of RBI and the Finance Ministry is very unfair. Because it involves the Ministry as well as the RBI in certain action, I think it is not very fair. Certain banks have taken action and that is being gone into.

SHRI M. S. GURUPADASWAMY: They are nationalised banks.

SHRI VISHWANATH **PRATAP** SINGH: That is aU right, but equating it with the action of the Ministry and the: RBI is not fair. Of course, we are the ones who are taking action; it is the Government and the RBI that take action. So, let us be clear about what is what. About a CBI inquiry being ordered and withdrawn, the information of the honourable Member is totally wrong. I remembtr it and that is why 1 asked about the year. In the year 1985 there was a case of opening of LCs in PT. A CBI inquiry was ordered; it was not withdrawn; it is still continuing.

SHRI A. G. KULKARNI: Continuing? Okay.

SHRI VISHWANATH PRATAP SINGH; Yes. This i_s the information and so the cobweb should be removed. Not only that. Secondly, we did not wait for the CBI inquiry report. We ordered an administrative inquiry into the matter because it 'is not necessary that we wait till the CBI report comes and then take action. It wa_s prolonging and so we ordered an administrative inquiry into it. The RBI went into it and found that there have been som_e lapses. On that basis certain officials of the Canara Bank have been suspended. So, action has been taken. Therefore, let us be clear about it.

SHRI A. G. KULKARNI: Sir, I asked him whether the fund? already granted and which are now with Reliance to

increase their share will be withdrawn.

SHRI VISHWANATH PRATAP SINGH: The RBI i_s looking into the end use of the funds and if the end use is not for the purpose for which they have been withdrawn, the loan_s wili b_e recalled.

MR. CHAIRMAN: Mr. Vithalbhai Motiram Patil.... (Interruptions) I He has given a very good answer in your favour. You are not understanding it.I. (Interruptions) ... The Minister has very clearly stated that if the end use is not proper the loans will be recalled. What more can you get? Mr. Patel.

SHRI VITHALBHAI MOTIRAM PATEL: Sir, in the Minister's reply it is stated that Reliance have been given a loan of Rs. 59.28 crores. Looking to the investment and turnover of Reliance, it is I no more. The turn over is more than Rs. 700 crores. So, may I know from the Minister whether only Rs. 59.28 crores have been given as loan to Reliance by the bank or the loan is much more than this?

SHRI VISHWANATH PRATAP SINGH: Sir, I have information regarding the present question only. If he wants the total, J need notice for it.

SHRI PARVATHANENI UPENDRA: Sir, I can't accept the Finance Minister's claim that his Ministry or the RBI have unearthed this fraud. These detailg of irregularities have come into the open in the course of a virtual warfare going on between rival groups of companies. But the Finance Minister's reply sounds as if there are some loopholes i.n the guidelines issued to the banks. Or there is something seriously wrong with the administration of the nationalized banks in our country. I would like to know from the honourable Finance Minister whether he is considering ordering a comprehensive inquiry into the loans given to various groups because there are many groups who have got similar iinvestment companies. This may be only the tip of the iceberg and thousands of crores might have been siphoned off 'ike

this. Is he considering a comprehensive inquiry into all the loans given to such investment companies owned by the various groups?

SHRI VISHWANATH PRATAP SINGH; Sir, regarding loopholes in guidelines, the RBI will be looking into it and one of the terms of reference was also to consider whether it is necessary to modify or supplement the existing directions or guidelines. That has been taken care of there. About looking into various groups, Sir I don't think, unless there is some preliminary evidence of that, to go into any wild goose chase all over the country in all the companies, will be appropriate. If there is any evidence regarding any company, certainly we will go into it-

SHRI M. S. GURUPADASWAMY; Sir, Reliance is the child $_0\mathrm{f}$ a most blatant and rapacious favouritism that we have come across in the recent history.

Sir, after listening to all the replies of my friend, Mr. V. P. Singh[^] I have come to this conclusion that in this country some industries and some persons can not only misuse the connections with some of the highest in the land but also can bypass the rules and guidelines issued by the Reserve Bank and other authorities. Sir, here is a case of lapse on the part of the Reserve Bank also. The Reliance episode has been going on for some time. That was the talk of the press and the public for long. If the Finance Minister takes shelter under the fact that it has come to the notice only at a particular point of tilue, I may dispute it. It has been there, and the Reserve Bank has been in the know of things. Inspite of all this, this fraud has been going on for long.

My specific question i_s this. Various bogus companies h'av_e. been formed by Reliance abroad. My friend has read out a few companies in which Reliance had interest. There are companies floated in *he name of anim'als like crocodiles, and Fiasco, and they have been floated in "Isle of Man". Such companies have been I floated They have been in the knowledge of the Ministry. There is a clear case of collusion between Mr. Dirubhai Ambani

and some elements in the bureaucracy here and the Reserve Bank. Therefore, Sir, I woulj like the Ministry to unearth this thing. Who was responsible? Who are at the back of this patronage, most blatant and rapacious? Mr Dirubhai Ambani, from a small beginning, has become a super economic power, and he has become a multi-millionaire overnight. By whose help? I cannot become and the Finance Minister cannot become a multi-millionaire overnight like Mr. Dirubhai Ambani. Who was at t-ne back of the enjoyed, I charge, the political patronage at the highest level. That js how he has become a multi-millionaire overnight I want this to be probed.

AN HON. MEMBER; It started in 1977.

SHRI M. S. GURUPADASWAMY: Let there be a probe into who is at the back Of It

SHRI VISHWANATH PRATAP SINGH; Sir, one point has been raised that there has been $_{\rm a}$. $l^{\rm a}P^{\rm s}{\rm e}$ on the part of the RBI and t hat now the RBI has woken up. It $i_{\rm s}$ not so. $I_{\rm n}$ fact, on 31st August, 1985 itself the RBI reiterated its guidelines 'and sent them to the banks. So, it had been alert to this anj took action at its level

The other thing is about allegations against the bureaucracy and general allegations. Sir, I want to strongly deny. It is not fair to make such general allegations and 'accuse people in this mannei. Certainly we are going into it. Against any person who is found to have acted against law, guidelines, certainly Government will not hesitate to take action. As regards the political connections and political patronage, it ;s very clear that as soon as we have taken action, there is no question of political patronage

SHRI M. s. GURUPADASWAMY: Political p'atronage of the past, not of the. present.

SHRI VISHWANATH PRATAF SINGH; Sir, _{am} 1 t₀ answer history 01 the. present? (Interruptions)